

State Vs Usman
FIR No. 03/2020
PS NDRS

03.12.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 40 days.

Ld Counsel for accused/applicant submits that family of accused/applicant comprising of his old widow mother, differently abled brother, one unmarried sister and one divorcee sister is on the verge of starvation as accused/applicant is sole bread winner for the family. It is further submitted that during this period of 40 days, accused/applicant will make financial arrangement for his family. It is further submitted that accused/applicant undertakes to abide by any/all the conditions which this court may impose upon him. It is further submitted that accused/applicant is in J/c since 11.01.2020 and is having absolutely clean antecedents.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.


I have duly considered the rival submissions. I have perused the record carefully.

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03/12/2020

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As per prosecution case, 96.5 Kg ganja i.e. commercial quantity has been recovered from the possession of accused/applicant. Section 37 NDPS Act postulates that no person accused of offence involving commercial quantity shall be released on bail till the court is satisfied that there are reasonable grounds for believing that he is not guilty of such offence and that he is not likely to commit any offence while on bail.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


03/12/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.12.2020